

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-2042/2004  
MA-1754/2004

New Delhi this the 27<sup>th</sup> day of January, 2005.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)  
Hon'ble Sh. Shanker Raju, Member(J)

1. Dr. Manoj Kumar Upadhyay,  
Asstt. Superintending  
Archaeological Chemist,  
Archaeological Survey of India,  
Air Pollution Laboratory,  
Inside Military Gage, Agra Fort,  
Agra, UP-282001.

2. Dipankar Banerjee,  
Asstt. Archaeological Chemist,  
Archaeological Survey of India,  
Air Pollution Laboratory,  
Inside Military Gage, Agra Fort,  
Agra, UP-282001.

3. Shrikant Misra,  
Asstt. Archaeological Chemist,  
Archaeological Survey of India,  
'A' Wing, First Floor,  
CGO Building,  
A.B. Road,  
Indore-452001.

Applicants

(Present : None)

Versus

1. Union of India through  
Secretary,  
Department of Culture,  
Shastri Bhawan,  
New Delhi-110001.
2. Union Public Service Commission  
through Secretary,  
Jam Nagar House,  
Shajahan Road,  
New Delhi-3.
3. Archaeological Survey of India  
through Director General,

Dh

through Director General,  
Headquarters – Janpath,  
New Delhi.

4. Department of Personnel and Training  
through Secretary,  
North Block,  
New Delhi.

... Respondents

(through Mrs. Rekha Palli, Advocate)

Order (Oral)  
Hon'ble Sh. V.K. Majotra, Vice-Chairman (A)

We proceed to dispose of this matter in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. By virtue of this OA, applicants have sought their consideration in selection on the post of Deputy Superintending Archaeological Chemist (in short DSAC) in the Archaeological Survey of India as advertised by the Union Public Service Commission vide Advertisement No.7 published in the Times of India dated 10.4.2004. Applicants have sought benefit of order dated 21.4.2004 in OA-547/2004 stating that rules as contained in Notification dated 21.1.1998 held as applicable to applicants therein are applicable to the present applicants as well.

3. In this connection, learned counsel of the respondents has drawn our attention to the orders dated 16.9.2004 of the Hon'ble High Court of Delhi in W.P.© No.



14838/04, CM No.10585 whereby operation of the orders dated 21.4.2004 in OA-547/2004 has been stayed.

4. In this backdrop, in our view, it would be appropriate to dispose of the present OA with a direction that the same shall stand disposed of in terms of the final orders of the Hon'ble High Court in WP© No. 14838/04, CM No. 10585/04 as and when passed. Ordered accordingly.

S. Raju

(Shanker Raju)  
Member(J)

V.K. Majora

(V.K. Majora)  
Vice-Chairman(A)

27.1.05

/vv/